

Implementation of 10+2 Schemes

5115. SHRI RAJESH KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the 10+2 Scheme has been implemented by all the States;

(b) if not, the reasons therefor;

(c) the criteria fixed/adopted for implementing the said Scheme;

(d) whether the Government have issued any directives to the State Governments in regard to the implementation of this scheme; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (e). All the States have accepted the 10+2 educational structure in principle. School Education is primarily the concern of the State Governments who decide the educational structure and other academic/administrative matters in respect of the school system under their respective jurisdiction. The role of Government of India in such matters being recommendatory, it has been attempting to bring about uniformity in structure of school education by persuasion and no financial assistance to the States is provided in this regard.

"Polluting Industries In Noida"

5116. SHRI BHAGWAN SHANKAR RAWAT:
SHRI ROSHAN LAL:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of the industries causing pollution including industries handling hazardous substance in NOIDA, Uttar Pradesh;

(b) the names of industries against which prosecutions have been launched and the results thereof;

(c) whether there is any plan to shift these industries from the area;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) There are 82 small scale units with pollution potential located in NOIDA, Uttar Pradesh. There is no major accident hazard installation yet identified in the area.

(b) and (c). Out of these 82 units, 18 have installed effluent treatment plants and the construction of effluent treatment facilities for 4 units has been taken up. The U.P. State Pollution Control Board has issued notices to the units that have not set up treatment facilities. Legal action has been initiated against 3 units, namely, M/s Sandeep Paper Mills, M/s Grewal paper mills and M/s Singhal paper mills. There are no plans for shifting of these units as these are in approved industrial areas and are required to comply with the prescribed standards.

(d) and (e). Does not arise.

Capacity of FCI and CWC Godowns in Meghalaya

5117. SHRI PETER G. MARBANIANG: Will the Minister of FOOD be pleased to state:

(a) the number of godowns of the Food